

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cont. Case (Civil) No. 114 of 2021**

Bittu Kumar & Others	<b>-Versus-</b>	... <b>Petitioners</b>
State of Jharkhand & Others		... <b>Opposite Parties</b>

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioners	: Ms. Aanya, Advocate
For Opp. Party Nos.1,2 & 5	: Mr. Anish Kumar Mishra, A.C. to G.A.-I
For Opp. Party Nos. 3 & 4	: Mr. Sanjay Piprawall, Advocate

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03/26.03.2021. Heard Ms. Aanya, learned counsel for the petitioners, Mr. Anish Kumar Mishra, learned counsel for opposite party nos. 1, 2 and 5 and Mr. Sanjay Piprawall, learned counsel for opposite party nos. 3 and 4.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties. Mr. Anish Kumar Mishra waives notice on behalf of opposite party nos. 1, 2 and 5 and Mr. Sanjay Piprawall waives notice on behalf of opposite party nos. 3 and 4.

The opposite parties are directed to file show-cause within four weeks.

Post this matter after four weeks on the assigned day.

**(Sanjay Kumar Dwivedi, J.)**

Ajay/